

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTIFICATION

No. 177

Dated: 12.10.2023

In exercise of the powers conferred under Rule 3-A (vi) of Chapter-6, Part-B, Punjab and Haryana High Court Rules and Orders, Volume V, Hon'ble the Chief Justice has been pleased to allow the change of Enrolment Number of Sh. Prashant Rana, Advocate, Number on Rolls – PH223687 mentioned against the entry at Sr. No. 3687 in the notification issued vide no. 123 dated 30.05.2022 from D-6799-2019 to PH/4949-A/2019 and the name of Rajesh Kaur, Advocate (Enrolment no. PH/1761/2022), Number on Rolls – PH226730 mentioned against the entry at Sr.No. 824 in the notification issued vide no. 159 dated 08.09.2022 from Rajesh Kaur to Rajesh Gill, on the Roll of Advocates.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

Sd/-
REGISTRAR GENERAL

Endst. No. 24803

Dated:12.10.2023

Copy forwarded to:-

1. The Controller, Printing and Stationery Department, Punjab with a request that the notification may be published in Punjab Gazette Part-III.
2. The Controller, Printing and Stationery Department, Haryana with the request that notification may be published in Haryana Gazette Part-III.
3. The Controller, Printing and Stationery Department, U.T. Chandigarh with the request that the notification may be published in U.T. Chandigarh Gazette Part-III.
4. The President, High Court Bar Association, Chandigarh for information.
5. Superintendent Lok Adalat, Litigation, Computer, DRR & CRC Branches of this Court.

Sd/-
REGISTRAR GENERAL